

ALLAHABAD BENCH

C APPEAL NO.270/ALD/2020

ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.07.2021 AT 10:30 AM THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY: PARASVATI REAL ESTATE INDIA LTD. V/S ROC

SECTION : 252(3) OF COMPANIES ACT, 2013

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)

COUNSEL FOR APPELLANT : SH. ABHISHEK MISHRA, PCS.
COUNSEL FOR ROC : SH. KRISHNA DEV VYAS, ADV.
COUNSEL FOR I.T. DEPT. : SH. GAURAV MAHAJAN, SR.S.C.

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The matter was taken up today through Video Conferencing.

Heard Sh. Abhishek Mishra, PCS for the Appellant, Sh. Krishna Dev Vyas, Advocate for the ROC and Sh. Gaurav Mahajan, Sr. Standing Counsel for the Income Tax Department through Video Conferencing.

Record shows that the reply of the ROC is on record, but no reply has been filed by the Income Tax Department. Let the same be filed by the next date fixed.

Ld. Senior counsel appearing on behalf of the Income Tax Department states that the copy of the appeal has not been served upon him.

Ld. Counsel for the Appellant undertakes to serve the copy of the appeal upon Ld. Counsel for the Income Tax Department within a week.

As ^{another} ~~best~~ opportunity, put up in the week commencing 25th August, 2021 before Regular Court/through Video conferencing, by which time pleadings be exchanged between the parties.

Dated : 19.07.2021


JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)